



2026:AHC-LKO:41317

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4240 of 2026

Adarsh Kumar Singh @ Ravi Singh
.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.
.....Opposite
Party(s)

Counsel for Applicant(s)	:	Manoj Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Along with

CRIMINAL MISC. BAIL APPLICATION No. - 4367 of 2026

Gopal Singh
.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home U.P.
Lko.
.....Opposite
Party(s)

Counsel for Applicant(s)	:	Manoj Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Manoj Kumar Singh, learned counsel for the applicants, Sri Hari Prasad Maurya, learned Additional Government Advocate for the State, Sri Shitla Prasad Tripathi, the learned counsel for the complainant who has filed vakalatnama, which is taken on record, and perused the records.

2. The instant application has been filed seeking release of the applicants on bail in Case Crime No. 7/2026, under Sections 115(2), 352, 351(3), 333, 105, 191(2), 191(3), 190 BNS, Police Station Ranipur, District Bahraich.

3. The aforesaid case has been registered on the basis of an F.I.R.

lodged on 11.01.2026 against Suraj Singh, Shubham Singh, Chandan Singh, Shivnaran Singh, stating that while the informant was sitting outside her house along with her family members at about 10:15 PM on 11.01.2026, four named accused persons started beating her father and they caused injuries on his head. They also beaten up the other family members of the informant. The informant's father was admitted to the District Hospital, Bahraich for treatment. In the statement of the informant recorded by the Investigating Officer, she stated that besides four persons named by her in the FIR, some of their relatives were also involved in the incident but she did not know their names. Because of the head injuries suffered by her father in the incident, he had fallen unconscious. Her father was taken to the District Hospital, Bahraich, from where he was referred to the Trauma Centre, Medical College, Lucknow. The informant stated that she was not able to tell the entire thing and in case she remembered something later on, she would tell the same. She stated that when she and her family members were sitting inside the room after having a meal, the accused persons entered the house and started beating them. The investigating officer put a question to the complainant that in the written complaint, she mentioned that she and her family members were sitting outside the house, whereas in the statement, she told that all of them were sitting inside the house, whereupon the complainant stated that she had erroneously mentioned that they were sitting outside the house, whereas the fact is that they were sitting in the verandah inside the house.

4. The injury report of the complainant's father Triloki mentions a lacerated wound over frontal region of head, a lacerated wound over right side frontal region of head and a lacerated wound over occipital region of head and his general condition was very poor. The informant's father succumbed to his injuries and his post mortem examination report mentions a stitched wound on right side side of head, a stitched wound on top of head, a stitched wound on right side of head, a stitched wound on left side of head, a contusion on left side of head just above the left ear and a stitched wound on right side of abdomen, left temporal and parietal bones were fractured and subdural hematoma was present on all over the brain and the cause of death was opined to be coma as a result of ante-mortem head injury. Thereafter the

deceased's brother Chetram gave a written complaint to the police stating that Ravi Singh alias Ashish Singh, son of Dharm Pratap Singh had attacked his house along with his accomplices Chandan Singh, son of Virendra Vikram Singh, Suraj Singh, son of Virendra Vikram Singh, Shivansh Singh, son of Jayankar Singh, Shubham Singh, son of Daljeet Singh and Gopal Singh, son of Jay Narayan Singh, Akshay Pratap Singh, son of Viresh Pratap Singh and some unknown persons and they have caused the incident due to which his brother died in the night of 13.01.2025. It was written in the complaint that the Station House Officer had got the complaint scribed from some person and had obtained signatures of his minor niece on it. In the statement of Chetram recorded by the investigating officer, he stated that Ravi Singh, son of Jaswant Singh (the applicant in Crl. Misc. Bail Application No. 4240/2026) and his cousin Ashish Singh son of Dharm Pratap Singh were involved in the incident and he has erroneously mentioned Ravi Singh alias Ashish Singh as son of Dharm Pratap Singh in his complaint. The deceased's son Sudhir Kumar Yadav stated that one Suraj Singh son of Virendra Vikram Singh, Chandan Singh, son of Virendra Vikram Singh, Shivansh Singh, son of Jayankar Singh, Shubham Singh, son of Daljeet Singh, Ashish Singh son of Dharm Pratap Singh and Gopal Singh, son of Jay Narayan Singh, Ravi Singh, son of Jaswant Singh were involved in the incident and when he tried to save his father, the accused persons had beaten him also. He further stated that he had gone with his sister Pritam to the police station. Her sister had given a complaint upon which the FIR was lodged.

5. After investigation, a chargesheet has been submitted on 10.04.2026 against seven persons and involvement of Akshay Pratap Singh could not be established during investigation and he was exonerated. The trial court has taken cognizance of the offence on 15.04.2026.

6. In the affidavit filed in support of bail application it has been stated that the applicant is innocent, he has been falsely implicated in the present case and he has no criminal history.

7. The learned counsel for the applicant has submitted that the applicant is not named in the FIR or in the statement of the informant recorded by the Investigating Officer. Even in the written statement given by the deceased's brother, the applicant

has not been named and he has been roped in through the statement of the deceased's brother recorded by the Investigating Officer. He has submitted that the injured son of the deceased has stated that he had gone to the police station along with his sister (the complainant) and yet the applicant has not been named in the FIR. The learned counsel for the applicant has submitted that the applicant has been falsely implicated through the statement of the deceased's brother as an afterthought.

8. The learned AGA has opposed the bail application and he has submitted that the allegation against the applicant has been established during investigation and, therefore, a charge sheet has been submitted against him.

9. The learned counsel for the complainant has submitted that the Station House Officer had obtained signatures of the complainant on a blank paper the contents whereof had not been authenticated by the complainant. Therefore, non mention of the applicant's name in the FIR is not of any consequence.

10. The submission of the learned counsel for the complainant that the Station House Officer had made the complainant signed on a blank page is refuted by the learned AGA who has produced a copy of the written complaint which is in Devnagari script and which bears the signatures of the complainant.

11. This statement has also is also belied from the statement of the deceased's injured son who stated that he had gone to the police station along with his sister, his sister had given an application upon which the FIR was lodged. Therefore, I find no force in the aforesaid submission of the learned counsel for the complainant.

12. So far as Gopal Singh (the applicant in Criminal Misc. Bail Application NO. 4367/2026) is concerned, he was also not named in the FIR and in the statement of the complainant recorded by the Investigating Officer. He has been implicated subsequently in the written complaint given by the brother of the deceased. Involvement of the applicant Gopal Singh in two other criminal cases has been disclosed in para 2 of the supplementary affidavit, namely, Case Crime Nos. 228/2021, under Sections 323, 504 & 506 IPC, Police Station Ranipur, District Bahraich in which he has been granted bail and Case Crime No. 284/2025, under Sections 115(2), 351(3), 352 BNS, Police Station

Hujoorpur, District Bahraich in which he was not arrested during investigation and a charge sheet has been submitted against the applicant without arresting him and the applicant has not received any summon or warrant from the trial court. .

13. Having considered the aforesaid facts and circumstances of the case and keeping in view of the fact that the applicant has no previous criminal history and he is languishing in jail since 09.04.2026 and the investigation already stands concluded and without making any observation, which may affect the merits of the case, I am of the view that the aforesaid facts are sufficient for making out a case for enlargement of the applicants on bail in the aforesaid crime.

14. Accordingly, this bail application stands **allowed**.

15. Let the **applicant-Aadarsh Kumar Singh @ Ravi Singh and Gopal Singh** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of magistrate/court concerned, subject to following conditions:-

- (i) the applicants shall not tamper with the prosecution evidence;
- (ii) the applicants shall not pressurize the prosecution witnesses;
- (iii) the applicants shall appear on each and every date fixed by the trial court, unless their appearance is exempted by the learned trial court.

June 17, 2026

Pradeep/-

(Subhash Vidyarthi,J.)